

GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
**LOK SABHA**  
**UNSTARRED QUESTION No. 4542**  
TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2025

**FOOD SAFETY STANDARDS IN FPIS**

**4542. SMT. MALVIKA DEVI:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the steps taken/proposed to be taken by the Government to ensure that food quality is maintained in industries which are set up in rural areas along with the number of times in a year checking is done in this regard;
- (b) the number of industries blacklisted during the last financial year based on the inferior food quality;
- (c) whether the Government has any plans to set up food processing industries in smaller two tier cities in Odisha and if so, the details thereof; and
- (d) whether there is any provision for adhering to the food safety standards in the industries in rural areas and if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SHRI RAVNEET SINGH)

**(a) to (b):** Food Safety and Standards Authority of India (FSSAI) was established under Ministry of Health and Family Welfare as per provisions contained in the Food Safety and Standards Act 2006 (i.e. **FSS Act 2006**) and it has been mandated for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

As per information shared by FSSAI, they undertake regular surveillance, monitoring, inspection and random sampling of food products while maintaining uniformity among food businesses located in urban and rural areas, throughout the year. The data of inspection conducted in last two years and current year is given in **Annexure-I**. In case of non-conformity found, the corrective measures are taken as per FSS Act 2006 and the Rules & Regulations made thereunder. The details of Licenses & Registrations cancelled due to various non-conformities, during the last financial year, are given in **Annexure II**.

**(c):** The Ministry of Food Processing Industries (MoFPI), Government of India does not set up food processing industries on its own across the country including in Odisha. However, the Ministry has been extending financial assistance under different Schemes to the eligible promoters/beneficiaries for various food-processing projects (including setting up of FPIs) across the country, which includes Odisha also. The Schemes run by the Ministry for that purpose are demand driven in nature and applications are invited through Expression of Interest (EoI) from all over India. The details of financial assistance extended under different Schemes of MoFPI for various food-processing projects (including setting up of FPIs) in Odisha are given in **Annexure-III**.

**(d):** As per FSSAI, every Food Business Operator (FBO), including FBO in rural areas, is responsible under Food Safety and Standards Act 2006 for ensuring compliance to provisions of food safety and standards under this Act and the Rules and Regulations made thereunder. Further, as per conditions of FSSAI license/registration, the FBO needs to maintain food processing factory's sanitary and hygienic standards and worker's Hygiene as specified in the Schedule - 4 of Food Safety & Standards (Licensing and Registration of Food Businesses) Regulation, 2011.

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ANNEXURE-I and II REFERRED TO IN REPLY TO PART (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 4542 ON “Food Safety Standards in FPIs” FOR ANSWER ON 27<sup>TH</sup> MARCH 2025.

## ANNEXURE-I

## Data of Inspections conducted during last two years and current year:

Year	Total Inspection Conducted
2022-23	287174
2023-24	356750
2024-25 (till date)	384477

## ANNEXURE-II

Details of License & Registration cancelled due to various non-conformities (including adulteration) for the last financial year:

State/UT	License & Registration cancelled in FY 2023-24
Andaman & Nicobar Islands	0
Andhra Pradesh	55
Arunachal Pradesh	0
Assam	10
Bihar	11
Chandigarh	1
Chhattisgarh	18
Dadra Nagar Haveli & Daman and Diu	0
Delhi	5
Goa	14
Gujarat	40
Haryana	10
Himachal Pradesh	12
Jammu & Kashmir	24
Jharkhand	5
Karnataka	149
Kerala	102
Ladakh	1
Lakshadweep	1
Madhya Pradesh	50
Maharashtra	24
Manipur	4
Meghalaya	4
Mizoram	0
Nagaland	3
Odisha	45
Puducherry	0
Punjab	1
Rajasthan	20
Sikkim	0
Tamil Nadu	202
Telangana	43
Tripura	0
Uttarakhand	23
Uttar Pradesh	143
West Bengal	13
<b>Total</b>	<b>1033</b>

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ANNEXURE-III REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 4542 ON “Food Safety Standards in FPIs” FOR ANSWER ON 27<sup>TH</sup> MARCH 2025.

**DETAILS OF FINANCIAL ASSISTANCE EXTENDED UNDER DIFFERENT SCHEMES OF MINISTRY OF FOOD PROCESSING INDUSTRIES, GOVT. OF INDIA FOR VARIOUS FOOD PROCESSING PROJECTS (INCLUDING SETTING UP OF FPIS) IN ODISHA**

S. No.	Name of the Scheme	Details of food processing projects assisted under PMKSY/PMFME/PLISFPIs													
		In Odisha						In small two-tier cities of Odisha							
		No. of projects approved	Project cost (Rs. In Crore)	Grant approved (Rs. In Crore)	Grant released (Rs. In Crore)	No. of completed	No. of Ongoing	No. of projects approved (in Crore Rs.)	Project cost/Reported Investment (Rs. In Crore)	Grant approved (Rs. In Crore)	Grant released (Rs. In Crore)	No. of completed	No. of Ongoing		
1.	PMKSY* (Central Sector)	28	748.72	206.85	146.43	12	16	No city wise break-up is available.							
2.	PMFME# (Centrally Sponsored)	1957	183.6	54.35	---	#	1556	401	188	16.42	4.74	---	#	140	48
3.	PLISFPIs^ (Central Sector)	5	201.01	1063.65	304.367	5	All operational	No city wise break-up is available.							

\* PMKSY – Pradhan Mantri Kisan Sampada Yojana. Under this Scheme, credit linked financial assistance (capital subsidy) is provided to entrepreneurs for setting up/expansion of food processing industries.

# PMFME - Pradhan Mantri Formalization of Micro Food Processing Enterprises. Under this Scheme, financial technical and business support is provided for setting up/upgradation of micro food processing enterprises. As PMFME is a centrally sponsored scheme, the actual release of the grant is contingent upon the State. As such, the Ministry does not maintain the data regarding the actual release.

^ PLISFPI - Production Linked Incentive Scheme for Food Processing Industries. Under this Scheme, financial incentives are calculated based on incremental sales in approved product segments multiplied by the corresponding incentive rate. The incentive under the scheme is paid for six years ending 2026-27

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